

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-505
IB-618/ND/2022
IA/6065/2022

IN THE MATTER OF:

State Bank of India

.....Applicant

Vs.

Ms Molika Garg

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 02.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Siddharth Sangal Advocate with Chirag Sharma
Advocate

For the Respondent :

For the RP : P. S. Oberoi, advocate for Mr. Anil Kumar Mittal

ORDER

Ld. Counsel for the RP is present. Ld. Counsel for the Financial Creditor is also present. Ld. Counsel for the Personal Guarantor is present and submitted that they have filed their response to the report filed by the RP. However, the same is not reflected on the e-portal. Ld. Counsel for the Personal Guarantor may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. List this matter on **10.06.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**